

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE BENCH PUNE**

ORIGINAL APPLICATION NO. 25 OF 2022

DISTRICT: - AURANGABAD

New Items Published in the Indian Express
Dated 29.12.2021 title "The Road to Rediscovery
Of Kham, The Seasonal River of Aurangabad.

...APPLICANT

VERSUS

Aurangabad Municipal Corporation & Anr.

... RESPONDENTS

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Date : .03.2023

Place : Pune

Filed by :
District Magistrate,
Aurangabad

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**ACTION TAKEN REPORT IN COMPLIANCE
WITH THE ORDERS DATED 23.08.2022**

The undersigned District Collector, Aurangabad most respectfully submits as under:

- 1) I say and submit that, the Hon'ble Tribunal by way of orders dated 23.08.2022 was pleased to direct the District Collector, Aurangabad to submit a report in respect of red line and blue line of the Kham River in compliance with the direction given by the Hon'ble Chief Secretary, Govt. of Maharashtra.

Accordingly, in part compliance of the orders passed by this Hon'ble Court dated 23.08.2022, I am hereby submitting the action taken report as under:

- a) As per the provisions of Clause 2.3 (v) of the Unified Development Control and Promotion Regulations of the Maharashtra State, it is

provided that, the alignment of blue and red flood lines on development plant / regional plant is to be connected as per the actual blue and red flood line markings made by the Irrigation Department or any other Govt. institution dealing with the subject from time to time.

- b) As per Clause 3.1.3 of the Unified Development Control and Promotion Regulations of the Maharashtra State, the red flood lines and blue flood lines is to be considered as per the plant prepared by the Irrigation Department.
- c) So, the Office of the District Collector, Aurangabad had directed the Executive Engineer Irrigation Department, Aurangabad to fix the red flood line and blue flood line on the area adjacent to the river bank of the Kham and Sukhna River flowing from Aurangabad Municipal limits.
- d) Accordingly, the office of the Executive Engineer Irrigation Department, Aurangabad has virtually marked blue flood line and red flood line on the map of the Kham River. The Municipal Corporation, Aurangabad has also prepared the map of Kham River pointing out the red flood line and blue flood line on the basis of the maps prepared by the Irrigation Department, Aurangabad. The copies of the flood level zone marking of Kham River prepared by the office of

the Godavari Marathwada, Irrigation Development, Corporation – Water Resources Department, Aurangabad is annexed herewith and marked as **EXHIBIT 'A'** for reference.

- e) That, the work of the actual marking of the red flood line and blue flood line as per the maps prepared by the Irrigation Department is pending as on date at the level of the office of the Executive Engineer Irrigation Department, Aurangabad.

The demarcation of the red flood line and blue flood line is required to be done by Irrigation Department on the spot by erecting appropriate signages for identification of the flood lines as per the maps prepared.

- f) The District Collector, Aurangabad has issued necessary instructions to the Executive Engineer Irrigation Department, Aurangabad to erect appropriate signages on the banks of the Kham River for identification of the red flood line and blue flood line as per the maps prepared. The copy of the letter dated 20.02.2023 issued by the undersigned District Collector, Aurangabad is annexed herewith and marked as **EXHIBIT 'B'** for reference.

- g) The process of the finalization of the revised Draft Development Plan of Aurangabad Municipal Corporation is in progress. As such, the office of

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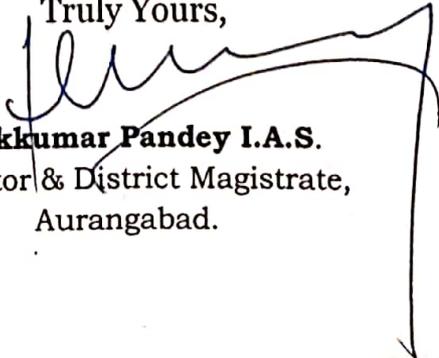
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the District Collector, Aurangabad by way of communication letter dated 20.02.2023 has also instructed the Assistant Director, Town Planning, Municipal Corporation, Aurangabad to mark the red flood line and blue flood line of the Kham & Sukhna River in the Draft Development Plan of Aurangabad city in accordance with the actual markings made by the Irrigation Department.

- h) The District Collector, Aurangabad assures this Hon'ble Tribunal that he will initiate effective steps for the completion of the work of erection of signages by the Irrigation Department for the identification of the red flood line and blue flood line of the Kham River.
- i) The Municipal Corporation, Aurangabad is under obligation to remove the illegal encroachments within the Municipal Limits which are raised in the area between the river bank and the red flood line and blue flood line.

Hence this action taken report is submitted with due respect in compliance with the orders dated 23.08.2022 passed by this Hon'ble Tribunal.

Truly Yours,


Astikkumar Pandey I.A.S.
Collector & District Magistrate,
Aurangabad.

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LIST OF DOCUMENTS

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LAST PAGE :-			

Date : .03.2023

Place : Pune

Filed by :
District Magistrate,
Aurangabad

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**Aurangabad Smart City Development Corporation Limited,
Aurangabad.**



DATE: 12 Feb. 2023

To,
The Hon. District Collector & Magistrate,
Aurangabad District,
Maharashtra.

Subject: Briefing Note for NGT Case | Blue & Red Line Marking.

Reference: Telephonic Communication by Mr. Pandure, Nb. Tehsildar, on instruction of the office of the Hon. DC & DM, Aurangabad - instructing APM, Climate Change, ASCDCL to be present for the Meeting on the NGT Case | 1100 hrs. | D.C. & D.M. Office.

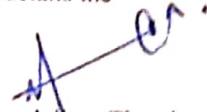
Jai Hind!

Sir.

I extend my most profuse & sincere apologies for not being able to be present to attend this critical meeting. I am required to attend on Official Duty, the launch ceremony of URMP- Aurangabad at 'DHARA 2023' being organized in Pune 13th and 14th of Feb. 2023. Through this communication I wish to attempt to convey necessary details on marking of Flood Lines. In our previous discussions & deliberations with Dy. Engineer, Irrigation, GoM, Shri. Manish Niranjani Ji; The following points were brought to light by his good office with regards to the Red & Blue Line Marking of both 'Kham' & 'Sukhna' Rivers.

- **Kham Flood Lines: (Maps Annexed.)**
 1. Have been attempted by the Irrigation Dpt., GoM, but at an interval contour of 500m, on - Ground Markings do not exist on date.
 2. These also have been marked before the Administration undertook 'River Training Measures' under the Kham Rejuvenation Mission that have altered the banks.
 3. Therefore it is my submission that a Fresh Survey be conducted and the Lines be marked physically on ground.
 4. The markings also need to be corroborated with the 'DP Plan' of the City Administration.
- **Sukhna Flood Lines:**
 1. No Flood Line Marking Exists for The Sukhna on Date.
 2. As discussed with Dy. Engineer Irrigation, GoM, Manish Niranjani Ji, during our last interaction of the Working Group Meeting of the URMP (1st Feb. 2023); The marking of Sukhna Flood Lines is imperative.
 3. Sep. - Oct. 2021 saw an extreme weather event with 90mm rainfall in just 4 hours - leading flooding of the Sukhna (Areas of Naregaon & Chikalhana) & massive damages due to encroachments.

In addition to the NGT, URMP - Aurangabad, prepared by the NIUA, MoHUA, GoI also recommends demarcating of River Boundaries as a primary step. UDCPR, GoM also details the demarcation in the absence of flood lines. (UDCPR Relevant Sections Annexed.)


Aditya Tiwari
Assistant Project Manager - Climate Change
ASCDCL

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UDCPR-2020



**UNIFIED
DEVELOPMENT
CONTROL AND
PROMOTION
REGULATIONS FOR
MAHARASHTRA
STATE.**

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Structural Engineer/Town Planner/Supervisor shall be as given in Appendix- "C". An Architect registered with the Council of Architecture shall not be required to register with the Authority.

2.3 DISCRETIONARY POWERS - INTERPRETATION

In conformity with the intent and spirit of these Regulations, the Authority may by order in writing-

- i) Decide on matters where it is observed that there is an error in any order, requirement decision, and determination of interpretation made by him or by an Officer authorized by him in the application of these Regulations.
- ii) Decide the extent of the proposal of Development Plan / Regional plan with respect to S.No. / Gut No. / CTS No. / Block No. /Barrack No. / Unit No., where boundaries shown on Development Plan / Regional plan varies with the boundaries as per revenue record / measurement plan / City Survey sheets etc.
- iii) Determine and establish the location of zonal boundaries in cases of doubt or controversy;
- iv) Decide the alignment of Development Plan road / Regional plan road where the street layout actually on the ground varies from the street layout as shown on the Development Plan / Regional plan;
- v) Correct the alignment of Blue and Red flood line on Development Plan / Regional plan where it varies with the said lines given by the Irrigation Department or any other Govt. institutions dealing with the subject, from time to time;
- vi) Modify the limit of a zone where the boundary line of the zone divides a plot. In such cases, the zone covering area more than 50% shall be considered;
- vii) Authorize the erection of a building or use of premises for a public service undertaking for public utility propose only, where he finds such an authorization to be reasonably necessary for the public convenience and welfare even if it is not permitted in any Land Use Classification.
- viii) Interpret the provisions of these Regulations where there is clerical, grammatical mistake, if any.

2.4 DISCRETIONARY POWERS - RELAXATIONS IN SPECIFIC CASES:

In specific cases where clearly demonstrable hardship is caused, the Authority may permit any of the dimensions/provisions prescribed by these regulations to be modified provided the relaxation sought does not violate the health safety, fire safety, structural safety, and public safety of the inhabitants of the buildings and the neighbourhood. No relaxation in the setback required from the road boundary or FSI or parking requirements shall be granted under any circumstances, unless otherwise specified in these Regulations.

While granting permission under these regulations, conditions/restrictions/ limitations may be imposed on size, cost or duration of the structure, abrogation of claim of compensation, payment of deposit and its forfeiture for non-compliance and payment of premium, as may be prescribed by the Authority, if required.

In areas of Municipal Councils and Regional plan, such relaxation shall be granted in consultation with concerned Divisional Joint Director of Town Planning.

Notwithstanding anything contained in any Government Order, Government Resolution, Government Notification, etc. issued from time to time regarding powers of relaxation in

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UDCRB-2020

CHAPTER-3
GENERAL LAND DEVELOPMENT REQUIREMENTS.

3.1 REQUIREMENTS OF SITE

3.1.1 Site not Eligible for Construction of Building

No piece of land shall be used as a site for the construction of building,

- i) If the Authority considers that the site is insanitary, incapable of being well drained or is dangerous to construct a building on it;
- ii) If the entire site is within a distance of 6 m. from the edge of water mark of a minor water course (like nallah, canal) and 15 m. from the edge of water mark of a major water course (like river) shown on Development Plan/Regional Plan or village/city survey map or otherwise.

Provided that where a minor water course passes through a low lying land without any well-defined banks, the owner of the property may be permitted by the Authority to canalise water course within the same land without changing the overall alignment and the position of the inlet and outlet of the water course according to cross section as determined by the Authority. In such case, marginal open space shall be as stipulated under these regulation and shall be measured from edge of the trained nallah.

- iii) If the site is hilly and having gradient more than 1:5;
- iv) If the site is not drained properly or is incapable of being well drained;
- v) If the owner of the building has not proposed appropriate measures required to safeguard the construction from constantly getting damp to the satisfaction of the Authority;
- vi) In case the building is proposed on any area filled up with carcasses, excreta, filth and offensive matter, then certificate from the Authority to the effect that it is safe from the health and sanitary point of view, to be built upon, is required;
- vii) If the use of the site is for the purpose, which in the opinion of the Authority will be a source of annoyance to the health and comfort of the inhabitants of the neighbourhood;
- viii) If the proposed occupancy of the building on the site does not conform to the land use proposals in the development plans/ Regional Plan or Zoning Regulations;
- ix) If the level of the site is less than prescribed datum level depending on topography and drainage aspects;
- x) If it doesn't derive access from an authorized street/means of access of adequate width as described in these Regulations;
- xi) **If it is within the river and blue flood line of the river (prohibitive zone), unless otherwise specified in these regulations;**
- xii) If the site is within the boundary of Coastal Regulation Zone where CRZ Regulation does not allow development;
- xiii) If the site is not developable by virtue of restrictions imposed under any law or guidelines of any Government Department;
- xiv) If the entire site is within a distance of 50 m. from the mean high flood level of a wetland. The mean shall be calculated as per the provisions of Wetlands (Conservation and Management) Rules, 2017.

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3.1.2 Distance of Site from Electric Lines

No structure including varandah or balcony shall be allowed to be erected or re-erected or any additions or alterations made to a building on a site within the distance quoted in Table No. 3A below in accordance with the prevailing Indian Electricity Rules and its amendments from time to time between the building and any overhead electric supply line.

Table No.3A - Distance of site from Electric Lines		
Electric Lines	Vertical (Meters)	Horizontal (Meters)
Low and medium voltage Lines	2.50	1.20
High voltage lines up to and including 33000 V,	3.70	2.00
Extra High voltage lines beyond 33,000 V	3.70	2.00
	(Plus 0.3 m. for every additional 33,000 V or part thereof)	
<p>Note-The minimum clearance specified above shall be measured from maximum sag for vertical clearance and from maximum deflection due to wind pressure for horizontal clearance.</p>		

3.1.3 Construction within Blue and Red Flood Line

i) Where Blue and Red flood line are marked on the Development Plan / Regional Plan or received from the Irrigation Department.

a) The Red Flood Line and Blue Flood Line shall be considered as per the plan prepared by the Irrigation Department. The area between the river bank and blue flood line (Flood line near the river bank) shall be prohibited zone for any construction except parking, open vegetable market, garden, lawns, open space, cremation and burial ground, sewage treatment plant, water / gas / drainage pipe lines, public toilet or like uses, provided the land is feasible for such utilization.

Provided that, redevelopment of the existing authorised properties, within river bank and blue flood line, may be permitted at a plinth height of 0.45 m. above red flood line level.

b) Area between blue flood line and red flood line shall be restrictive zone for the purposes of construction. The construction within this area may be permitted at a height of 0.45 m. above the red flood line level.

c) If the area between the river bank and blue flood line forms part of the entire plot in Development Zone, then, FSI of such part of land may be allowed to be utilised on the remaining land.

d) The red and blue flood line, if shown on the Development/Regional Plan / Planning Proposal shall stand modified as and when it is modified by the Irrigation Department.

ii) Where Blue and Red flood line is not marked on the Development Plan / Regional Plan or not received from the Irrigation Department.

Where Blue and Red flood line is not marked on the Development Plan / Regional Plan or not received from the Irrigation Department, the tentative Blue line shall be earmarked taking into consideration maximum observed flood level records available locally and also

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Where Blue and Red flood line is not marked on the Development Plan / Regional Plan or not received from the Irrigation Department, the tentative Blue line shall be earmarked taking into consideration maximum observed flood level records available locally and also

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interacting with the residence in the area. The plan showing such tentative Blue line shall be got approved from Chief Engineer, Irrigation Department. The distance of 50 m. on landward side from this tentative Blue line shall be treated as No Construction Zone.

In such cases, provisions of Regulation No. 3.1.3 (i) (a,b,c,d) shall be applicable to that extent.

Till such tentative Blue line is prepared and marked on the plan, the development permission shall be governed by the provisions of Regulation No. 3.1.1 (ii).

3.1.4 Development within 30 M. Distance from Railway Boundary

For any construction within 30 m. from railway boundary, No Objection Certificate from Railway Authority shall be necessary.

3.1.5 Environmental Clearance

Environmental clearance certificate shall be submitted for the project as may be prescribed by the Ministry of Environment from time to time.

3.1.6 Development along Highways / Classified Roads

The development along the highways shall be subject to the provisions of State Highways Act, 1965 and National Highway Act, 1956 and orders issued by Public Works Department, directives issued by Urban Development Department vide Resolution No.TPS-1819/UOR-36/19/UD-13, dated 5.8.2019 in this regard, from time to time. The highways passing through the cities shall be treated as city roads.

A service road as specified in Regulation No. 3.3.8 shall be provided along State and National Highways on both sides. Where service road of 12m width is already provided in adjoining land, such service road of the same width may be continued in the development permission. Such service roads may not be insisted if it has no continuity from junction to junction due to existing authorised development / construction.

3.1.7 Development within certain distance from the Prison Premises

The development within 150 m., 100 m., 50 m., from the perimeter wall of Central Prison, District Prison and any Sub Prison respectively shall be regulated and may be permitted with prior consent of the committee constituted in this regard by the Home Department. This provision shall be subject to the orders issued by the Government from time to time.

3.1.8 Distances from land fill sites

For any residential development, segregating distance from the land fill site shall be observed as specified under Solid Waste Management Rules in force from time to time or as specified by competent authority.

3.1.9 Restrictions in the vicinity of Airport

For structure, installations or buildings including installations in the vicinity of aerodromes,

- i) The height shall be restricted to permissible top elevation as mentioned on Colour Coded Zoning Maps(CCZM) prepared by the Airport Authority of India (AAI) published on its web site.
- ii) For any additional height beyond that mentioned in i) above, prior NOC from AAI shall be submitted.



SCALE:- 1:5000



Flood Levels Zone	
PARTICULAR	REFERENCES
100 Years flood by UMG method)	
25 Years flood by UMG method)	

Flow Station (M)	25 Years 100 YRS Flow (m ³ /s)	100 Years 100 YRS Flow (m ³ /s)
14000	621.86	601.95
15500	296.89	297.41
16000	295.47	295.29
16500	293.51	293.27
17000	291.55	291.25
17500	289.59	289.23
18000	287.63	287.21
18500	285.67	285.19
19000	283.71	283.17
19500	281.75	281.15
20000	279.79	279.13
20500	277.83	277.11
21000	275.87	275.09
21500	273.91	273.07
22000	271.95	271.05
22500	270.00	269.03
23000	268.04	267.01
23500	266.08	265.00
24000	264.12	263.00
24500	262.16	261.00
25000	260.20	259.00
25500	258.24	257.00
26000	256.28	255.00
26500	254.32	253.00
27000	252.36	251.00
27500	250.40	249.00
28000	248.44	247.00
28500	246.48	245.00
29000	244.52	243.00
29500	242.56	241.00
30000	240.60	239.00
30500	238.64	237.00
31000	236.68	235.00
31500	234.72	233.00
32000	232.76	231.00
32500	230.80	229.00
33000	228.84	227.00
33500	226.88	225.00
34000	224.92	223.00
34500	222.96	221.00
35000	221.00	219.00
35500	219.04	217.00
36000	217.08	215.00
36500	215.12	213.00
37000	213.16	211.00
37500	211.20	209.00
38000	209.24	207.00
38500	207.28	205.00
39000	205.32	203.00
39500	203.36	201.00
40000	201.40	199.00
40500	199.44	197.00
41000	197.48	195.00
41500	195.52	193.00
42000	193.56	191.00
42500	191.60	189.00
43000	189.64	187.00
43500	187.68	185.00
44000	185.72	183.00
44500	183.76	181.00
45000	181.80	179.00
45500	179.84	177.00
46000	177.88	175.00
46500	175.92	173.00
47000	173.96	171.00
47500	172.00	169.00
48000	170.04	167.00
48500	168.08	165.00
49000	166.12	163.00
49500	164.16	161.00
50000	162.20	159.00

REFERENCES

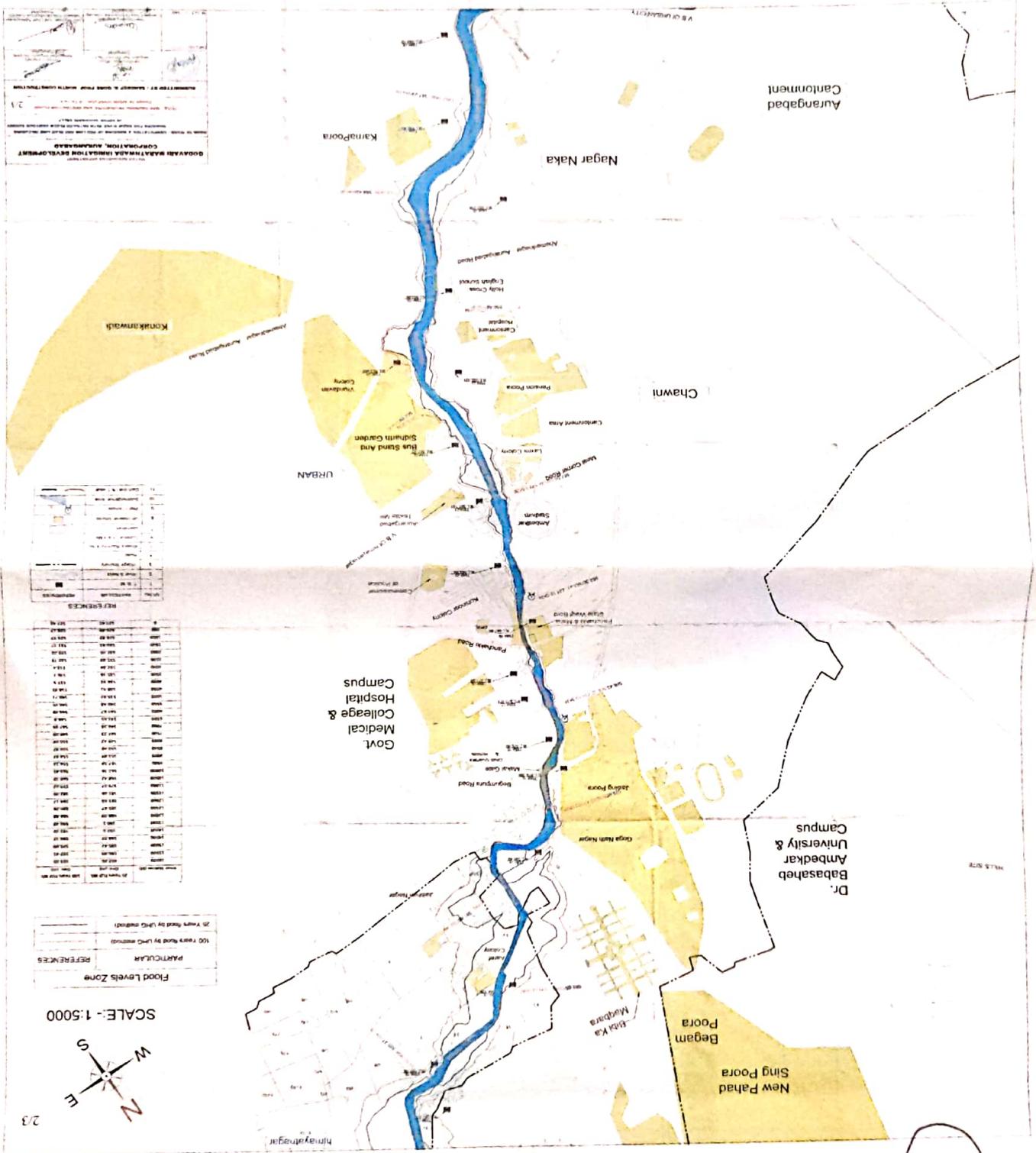
S/NO	PARTICULAR	REFERENCES
1	T & M	
2	Road & Water	
3	Village Boundary	
4	Field	
5	Other Boundary & No	
6	Contour - 1:5000	
7	Contour - 1:5000	
8	Contour - 1:5000	
9	Map, Topography	
10	Surveying Data	
11	Other Data	

GODAVARI MAHANTHAPADA IRRIGATION DEVELOPMENT CORPORATION, AURANGABAD

SUBMITTED BY: KANBES & SONS PWD - NORTH CONSTRUCTION

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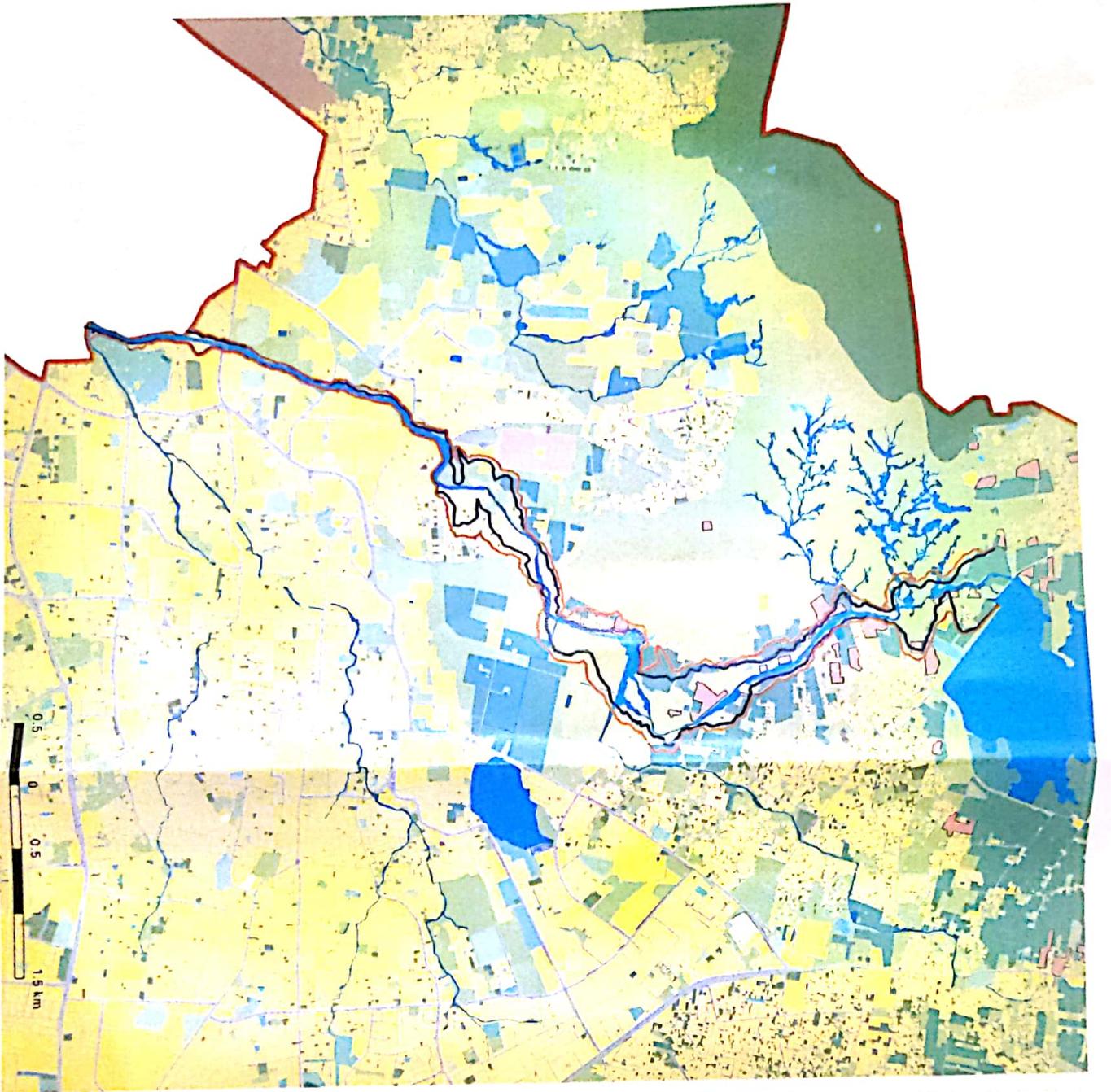
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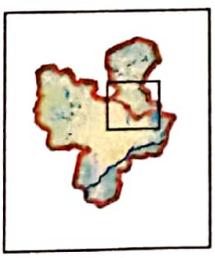


KHAM RIVER
RED-LINE, BLUE-LINE

LEGEND

- Redline
- Blue-line
- landuse
- Agriculture
- Airport Area
- Brick Creation Area
- Bridge
- Building Footprints
- Cantonment Area
- Dam/ Barrage/ Embankment
- Divider
- Footpath
- Forest
- Golf Course
- Grave Yard
- Monument
- Open Land
- Open Land - Residential Unex
- Open Land (In Residential)
- Others
- Park and Garden
- Parking Area
- Plantation
- Play Ground
- Quarry & Mines Area
- Railway Property
- Road
- Statue
- Traffic Island
- Treatment Plant
- Water Bodies
- Forest
- Golf Course
- Grave Yard
- Monument
- Open Land
- Open Land - Residential Unex

KEY MAP



Source: Irrigation and Flood Control Department, Aurangabad

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जिल्हाधिकारी तथा जिल्हादंडाधिकारी कार्यालय, औरंगाबाद
(गृह शाखा)

दुरध्वनी: 0240-2334501

मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

ई मेल-: abdcolloffice@gmail.com

जा.क्र./ दंड-4/गृह शाखा/कावी- 139

दिनांक: 20/02/2023

प्रति,

सहाय्यक संचालक, नगर रचना विभाग,
महानगरपालिका, औरंगाबाद

विषय : - मा. राष्ट्रीय हरित न्यायाधिकरण, खंडपिठ पुणे यांचे कडील मुळ अर्ज क्रमांक Original Application No. 25/2022/Old Application No. 25/2022 (WZ) विरुद्ध महानगरपालिका व इतर.

संदर्भ : . मा. राष्ट्रीय हरित न्यायाधिकरण खंडपिठ पुणे यांचे आदेश दिनांक 23/08/2022 व दिनांक 08.02.2023

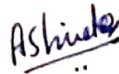
उपरोक्त विषयी आपणांस कळविण्यात येते की, राष्ट्रीय हरित न्यायाधिकरण, खंडपिठ पुणे यांनी Original Application No.25/2022 Old Application No 25/2022 (WZ) विरुद्ध महानगरपालिका व इतर मध्ये दिलेल्या आदेशानुसार खामनदीची red flood line and blue flood line निश्चित करून अहवाल सादर करणे बाबत मा. जिल्हाधिकारी यांना आदेशित केले होते. सुलभ संदर्भासाठी संदर्भिय आदेशाची प्रत सोबत जोडण्यात येत आहे. राष्ट्रीय हरित न्यायाधिकरण, खंडपिठ पुणे यांचेसमोर सुनावणी असून सदर सुनावणीचे अनुषंगाने मा. जिल्हाधिकारी महोदय यांचे शपथपत्र मा. राष्ट्रीय हरित न्यायाधिकरण, खंडपिठ पुणे यांचेकडे सादर करणे अनिवार्य आहे.

त्याअनुषंगाने आपणांस कळविण्यात येते की, खाम नदी/सुखाना नदी चे परिसरातील क्षेत्र हे सुधारित विकास आराखडा तयार करण्याचे काम प्रगतीपथावर असल्याचे समजते. त्यामुळे औरंगाबाद शहराच्या सुधारित आराखडा तयार करते वेळी खाम व सुखाना नदी चे दोन्ही बाजूस विकास आराखडा जलसंपदा विभागाने तयार केलेल्या आराखडयानुसार red flood line and blue flood line च्या खुणा (Marking) प्रमाणे विकास आराखडयामध्ये आवश्यक त्या खुणा (Marking) मध्ये देखील आवश्यक त्या खुणा (Marking) करून विकास आराखडयामध्ये समोवश करावा. केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करावा.

(मा. जिल्हादंडाधिकारी यांचे निर्देशानुसार)


(अनिल भगत)
अ.का.


(अरुण पंडुरे)
नायब तहसिलदार


(आप्पासाहेब शिंदे)
अपर जिल्हादंडाधिकारी औरंगाबाद

प्रत- मा. प्रशासक, महानगरपालिका औरंगाबाद यांना माहिती व उचित कार्यवाहीस्तव

26 National Green Tribunal

जिल्हाधिकारी कार्यालय औरंगाबाद महानगरपालिका
21 FEB 2023
जावळ क्रमांक 3034 स्वकीय

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Collector Office Aurangabad <abdcollooffice@gmail.com>

मा. राष्ट्रीय हरित न्यायाधिकरण, खंडपिठ पुणे यांचे कडील मुळ अर्ज क्रमांक Original
Application No. 25/2022/Old Application No. 25/2022 (WZ) विरुद्ध महानगरपालिका व
इतर.

1 message

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Sun, Feb 5, 2023 at 6:48 AM

To: contact <contact@aurangabadmahapalika.org>, ddtppd_aurangabad@rediffmail.com,
aurangabadmahapalikaadtp@gmail.com, kapale1970@gmail.com

कृपया या सोबत जोडलेले पत्र पहावे. ही विनंती.

 सहायक संचालक, नगर रचना, मनपा_0001.pdf
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जिल्हाधिकारी तथा जिल्हादंडाधिकारी कार्यालय, औरंगाबाद

(गृह शाखा)

मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

दूरध्वनी: 0240-2334501

ई मेल: abdcolloffice@gmail.com

जा.क्र./ दंड-4/गृह शाखा/कावी- 139

दिनांक: 20/02/2023

प्रति,

कार्यकारी अभियंता,
औरंगाबाद पाटबंधारे विभाग, औरंगाबाद.

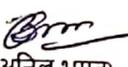
विषय : - मा. राष्ट्रीय हरित न्यायाधिकरण, खंडपिठ पुणे यांचे कडील मुळ अर्ज क्रमांक Original Application No. 25/2022/Old Application No. 25/2022 (WZ) विरुद्ध महानगरपालिका व इतर.

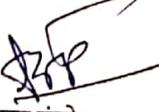
- संदर्भ:** 1. मा. राष्ट्रीय हरित न्यायाधिकरण खंडपिठ पुणे यांचे आदेश दिनांक 23/08/2022 व दिनांक 08.02.2023
2. आपले पत्र जा.क्र./औपाविऔ/तां-1/219, दिनांक 10.02.2023

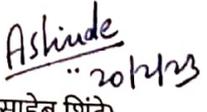
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संदर्भ क्रमांक 2 च्या पत्राच्या अनुषंगाने आपणांस कळविण्यात येते की, औरंगाबाद महानगरपालिका यांची विकास आराखडा तयार करण्याची कार्यवाही चालु आहे. तसेच स्मार्ट सिटीचे देखील जमीन उपयोगाचा आराखडा व मालमत्ता कर (Land use Plan and Property Tax) साठी सर्वेक्षण व खुणा निश्चित केला आहे. करिता औरंगाबाद महानगरपालिका व स्मार्ट सिटी चे सहकार्य घेवून खामनदीची red flood line and blue flood line ची खुणा तात्काळ निश्चित करून केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करावा. प्रकरणात विलंब होणार नाही. यांची दक्षता घ्यावी.

(मा. जिल्हादंडाधिकारी यांचे निर्देशानुसार)


(अनिल भगत)
अ.का.


(अरुण पंडुरे)
नायब तहसिलदार


.. 20/2/23
(आप्पासाहेब शिंदे)
अपर जिल्हादंडाधिकारी औरंगाबाद

प्रत- मा. प्रशासक, महानगरपालिका औरंगाबाद यांना माहिती व उचित कार्यवाहीस्तव

25 National Green Tribunal

आदेश आला व निमताने
जिल्हाधिकारी कार्यालय औरंगाबाद
महसुदा संयोजक

21 FEB 2023

दस्तावेज क्रमांक 3035

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Collector Office Aurangabad <abdcollooffice@gmail.com>

मा. राष्ट्रीय हरित न्यायाधिकरण, खंडपिठ पुणे यांचे कडील मुळ अर्ज क्रमांक Original
Application No. 25/2022/Old Application No. 25/2022 (WZ) विरुद्ध महानगरपालिका व
इतर.

1 message

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Sun, Feb 5, 2023 at 6:28 AM

To: eeaid_abad@wrд.maharashtra.gov.in, contact <contact@aurangabadmahapalika.org>, anil.bhagat06@gmail.com

कृपया सोबत जोडलेले पत्र पहावे, ही विनंती.

2 attachments

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